

RATIFIED MINUTES OF MEETING NO 07 NORMS COMMITTEE-I (DES-I SECTION) HELD ON 04.07.2017

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 07/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 which was held on 04.07.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP,Udyog Bhavan .
2.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhavan.
3	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhavan

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:50/15/80-ALC2/2013	Party Name:TERACOM LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:16.8.2017
Decision : The Committee noted that the firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. It is decided to remind DEIT to expedite their comments. Case is deferred to 16.8.2017.				

2	Case No.:1/7/80-ALC2/2017	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00111/AM18/	RLA File :03/81/040/00208/AM14/	Lic.No/Date:0310751868 01.10.2013	Defer Date: 16.8.2017
Decision : The Committee noted that hard copy of the application has not been received so far. It is decided to request RA & firm to submit two set of application. Case is deferred to 16.8.2017.				

3	Case No.:15/19/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410038311	Defer Date:

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/80/050/00387/AM14/	:34/24/040/00097/AM14/	22.10.2013	16.8.2017
Decision : The Committee noted that the firm's application has being sent to MSME (Chemical) for examination comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 16.8.2017.			

4	Case No.: 78/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date: 0710108234 19.05.2015	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's reply dated 30.12.2015 has been sent to MSME for comments on 27.01.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

5	Case No.: 2/7/80-ALC2/2017	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00112/AM18/	RLA File :03/94/040/01178/AM15/	Lic.No/Date: 0310796046 20.05.2015	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's reply dated 30.12.2015 has been sent to MSME for comments on 27.01.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

6	Case No.: 23/8/80-ALC2/2015	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date: 7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date: 1010059146 20.05.2015	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's reply dated 30.11.2015 has been sent to MSME for comments on 14.12.2015. It is decided to remind MSME to expedite their comments . Case is deferred to 16.8.2017.				

7	Case No.: 56/8/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date: 7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date: 5310018506 19.06.2015	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's application is being sent to the MSME (Chemical) for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

8	Case No.: 7/7/80-ALC2/2017	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date: 7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00117/AM18/	RLA File :07/24/040/00152/AM16/	Lic.No/Date: 0710108550 24.07.2015	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's application sent to the DRDO on 3.7.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

9	Case No.:33/17/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00337/AM16/	RLA File :34/24/040/00095/AM16/	Lic.No/Date:3410041426 04.08.2015	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 19.05.2017 for examination and comments. Case is deferred to 16.8.2017.				

10	Case No.:34/17/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Approved
	HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015	
Decision : The Committee decided to ratify the norms based upon the recommendation of MSME (Chemical) O.M No. TL-12024/28/2016-GC&F-DCMSME dated 14.6.2017. RA may take further necessary action accordingly.				

11	Case No.:35/17/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 19.05.2017 for examination and comments. Case is deferred to 16.8.2017.				

12	Case No.:41/17/80-ALC2/2015	Party Name:GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's reply dated 20.07.2016 has been sent to MSME on 01.08.2016 and additional information dated 25.04.2017 has also been sent to MSME on 11.05.2017 for examination and comments. Case is deferred to 16.8.2017.				

1
3

Case No.:2/23/80-ALC2/2015	Party Name:KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Approved
HQ File :01/80/050/00415/AM16/	RLA File :17/24/040/00044/AM16/	Lic.No/Date:171000617 3 08.09.2015	

Decision : The Committee decided to ratify the norms based upon the recommendation of DIPP vide U.O. No. 7/52/2017-TSW/13 dated 04.7.2017 as under:-

1. Quantities of import items may be restricted as under:

Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.
1	117.39 Sq.Mtrs	36	4.68 Nos.	71	156 Nos.	106	Nil	141
2	2525.82 Sq.Mtrs	37	4.68 Nos.	72	702 ft.	107	468 Nos.	142

3	2375.33 Sq.Mtrs	38	8 Nos.	73	78 Nos.	108	468 Nos.	143	468 Nos.
4	142.05 Sq.Mtrs	39	8 Nos.	74	1950 Nos.	109	468 Nos.	144	468 Nos.
5	93.75 Sq.Mtrs.	40	1.50 Nos.	75	702 Nos.	110	Nil	145	78 Nos.
6	30.42 Nos.	41	78 Nos.	76	390 Nos.	111	585 Nos.	146	156 Nos.
7	6 Nos.	42	39 Nos.	77	156 Nos.	112	234 Nos.	147	78 Nos.
8	1.79 Nos.	43	117 Nos.	78	897 Nos.	113	78 Nos.	148	78 Nos.
9	46.80 Sq. ft.	44	39 Nos.	79	507 Nos.	114	312 Nos.	149	156 Nos.
10	195 Nos.	45	39 Nos.	80	3120 Nos.	115	78 Nos.	150	180 Nos.
11	78 Nos.	46	39 Nos.	81	468 Nos.	116	78 Nos.	151	100 Nos.
12	39 Nos.	47	312 Nos.	82	702 Nos.	117	78 Nos.	152	78 Nos.
13	0.64 Nos.	48	780 Nos.	83	546 Nos.	118	85.80 ft.	153	Nil
14	78 No.	49	2340 Nos.	84	1 No.	119	46.80 ft.	154	468 Nos.
15	78 Nos.	50	39 Nos.	85	234 Nos.	120	1404 Nos.	155	468 Nos.
16	1.29 Nos.	51	936 Nos.	86	78 Nos.	121	4 Yards	156	15 Nos.
17	1 No.	52	234 Nos.	87	780 Nos.	122	39 Yards	157	78 Nos.
18	4.89 Nos.	53	780 Nos.	88	546 Nos.	123	195 Inch	158	156 Nos.
19	5.85 Nos.	54	78 Nos.	89	546 Nos.	124	39 Nos.	159	78 Nos.
20	78 Nos.	55	390 Nos.	90	1482 Nos.	125	48 Kgs.	160	78 Nos.
21	8.58 Nos.	56	234 Nos.	91	1638 Nos.	126	468 Nos.	161	156 Nos.
22	15 Nos.	57	39 Nos.	92	78 Nos.	127	78 Nos.	162	9.75 Nos.
23	4.29 Nos.	58	468 Nos.	93	78 Nos.	128	78 Nos.	163	12 Nos.
24	1 No.	59	1092 Nos.	94	936 Nos.	129	44 Nos.	164	17.55 Nos.
25	0.39 Nos.	60	156 Nos.	95	702 Nos.	130	9.75 Nos.	165	0.40 Nos.
26	0.39 Nos.	61	702 Nos.	96	468 Nos.	131	0.39 Kgs..	166	11.03 Nos.
27	0.39 Nos.	62	624 Nos.	97	312 Nos.	132	5.38 Ltrs.	167	53.52 Nos.
28	2 Nos.	63	78 Nos.	98	624 Nos.	133	7.80 Nos.	168	58.50 Nos.
29	13.65 Nos.	64	156 Nos.	99	156 Nos.	134	45 Kgs.	169	234 Nos.
30	78 Nos.	65	780 Nos.	100	234 Nos.	135	0.78 Kgs..	170	39 Nos.
31	39 Nos.	66	234 Nos.	101	546 Nos.	136	36 Ltrs.		
32	78 Nos.	67	1482 Nos.	102	78 Nos.	137	39 Nos.		
33	39 Nos.	68	780 Nos.	103	468 Nos.	138	80 Kgs..		
34	78 Nos.	69	39 Nos.	104	468 Nos.	139	6 Kgs..		
35	39 Nos.	70	78 Nos.	105	546 Nos.	140	0.39 Kgs..		

2. Quantities of import item at Sl. No. 1 to 5 & 9 may be allowed inclusive of 3 % wastage as claimed by the firm.

3. Quantities of import item at Sl. No. 6 to 8, 10 to 71, 73 to 105, 107 to 109, 111 to 117, 120, 124, 126 to 128, 141 to 152, 154 to 161, 163 to 167, 169 & 170 may be allowed on net to net basis

4. Quantities of import item at Sl. No. 72, 118, 119, 121 to 123 may be allowed inclusive of 2 % wastage

5. Import items at Sl. No. 125, 129 to 140, 162 & 168 put together may be allowed upto 2 % of FOB value of exports..

6. Import items at Sl. No. 106, 110 & 153 may be deleted as not required by the firm.

RA may take further necessary action accordingly.

14	Case No.:9/23/80-ALC2/2015	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
----	----------------------------	--	---	---------------------

के. पी. सिंह / K. P. SINGH
उप निदेशक विदेश व्यापार
Deputy General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
राजमहल, नई दिल्ली
Ud... ..

HQ File :01/80/050/00422/AM16/	RLA File :31/83/040/00099/AM16/	Lic.No/Date:3110065712 21.10.2015	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 21.02.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.			

Case No.:8/7/80-ALC2/2017	Party Name:AYYAPPA CNC PVT.LTD,	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
15 HQ File :01/80/050/00118/AM18/	RLA File :07/24/040/00260/AM16/	Lic.No/Date:0710108976 30.10.2015	Defer Date:16.8.2017
Decision : The Committee noted that the firm's application has been sent to the DRDO on 03.7.2017 for examination and comments. It is decided that the application may also be send to MSME for their comments . Case is deferred to 16.8.2017.			

Case No.:14/20/80-ALC2/2015	Party Name:MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
16 HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's reply dated 18.06.2016 has been sent to the MSME on 28.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.			

Case No.:21/3/80-ALC2/2016	Party Name:RAJOO BAUSANO EXTRUSION PVT. LTD.	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
17 HQ File :01/80/050/00132/AM17/	RLA File :24/24/040/00035/AM16/	Lic.No/Date:2410041895 08.01.2016	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 22.07.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.			

Case No.:6/7/80-ALC2/2017	Party Name:AYYAPPA CNC PVT.LTD,	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
18 HQ File :01/80/050/00116/AM18/	RLA File :07/24/040/00360/AM16/	Lic.No/Date:0710109332 29.01.2016	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's application has been sent to the DRDO on 03.7.2017 for examination and comments. It is decided that the application may also be send to MSME for their comments. Case is deferred to 16.8.2017.			

Case No.:12/3/80-ALC2/2016	Party Name:ELITE STEELS PVT LTD	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
19 HQ File :01/80/050/00123/AM17/	RLA File :05/23/040/00479/AM16/	Lic.No/Date:0510397646 18.02.2016	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's reply dated 09.05.2017 has been sent to DHI on 19.05.2017 for comments. Case is deferred to 16.8.2017.			

20	Case No.:31/6/80-ALC2/2016	Party Name:GOLD MOHUR PROFILES LTD.	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00190/AM17/	RLA File :05/23/040/00480/AM16/	Lic.No/Date:0510397636 18.02.2016	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's reply dated 09.03.2017 has been sent to the MSME (Chemical) on 21.03.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017				

21	Case No.:9/3/80-ALC2/2016	Party Name:MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00120/AM17/	RLA File :31/83/040/00166/AM16/	Lic.No/Date:3110066020 01.03.2016	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 04.05.2017 for examination and comments. Case is deferred to 16.8.2017.				

22	Case No.:11/3/80-ALC2/2016	Party Name:MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00122/AM17/	RLA File :31/83/040/00165/AM16/	Lic.No/Date:3110066019 01.03.2016	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 04.05.2017 for examination and comments. Case is deferred to 16.8.2017.				

23	Case No.:32/6/80-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00191/AM17/	RLA File :06/24/040/00048/AM16/	Lic.No/Date:0610038338 10.03.2016	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

24	Case No.:17/3/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00128/AM17/	RLA File :53/24/040/00030/AM16/	Lic.No/Date:5310018616 21.03.2016	Defer Date: 16.8.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

25	Case No.:36/6/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00195/AM17/	RLA File :03/95/040/00855/AM16/	Lic.No/Date:0310803636 30.03.2016	Defer Date: 16.8.2017

Decision : The Committee noted that the firm's additional information dated 05.12.2016 has been has been sent to DHI on 07.12.2016 for examination and comments. It is decide to remind DHI to expedite their comments. Case is deferred to 16.8.2017.

26	Case No.: 37/6/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00196/AM17/	RLA File :03/95/040/00859/AM16/	Lic.No/Date:0310803635 30.03.2016	Defer Date:16 .08.2017

Decision : The Committee noted that the firm's application has been has been sent to DHI on 13.06.2016 for examination and comments. It is decide to remind DHI to expedite their comments. Case is deferred to 16.8.2017.

27	Case No.: 42/6/80-ALC2/2016	Party Name:REFORM TOOLS PVT. LTD.,	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00202/AM17/	RLA File :02/24/040/00216/AM16/	Lic.No/Date:0210206586 30.03.2016	Defer Date:16.08.2017

Decision : The Committee noted that the firm's application has been sent to the MSME on 24.08.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.

28	Case No.: 20/6/80-ALC2/2016	Party Name:KALYANI MAXION WHEELS LIMITED	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00179/AM17/	RLA File :31/83/040/00189/AM16/	Lic.No/Date:3110066104 31.03.2016	Defer Date:16.08.2017

Decision : The Committee noted that information furnished by the firm in response to deficiency letter dated 30.3.2017 sent to DHI on 30.6.2017 for their comments. Case is deferred to 16.8.2017.

29	Case No.: 3/7/80-ALC2/2017	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00113/AM18/	RLA File :03/95/040/01011/AM16/	Lic.No/Date:0310803853 07.04.2016	Defer Date:16.08.2017

Decision : The Committee noted that the firm's application has been sent to DIPP on 03.7.2017 for examination and comments. Case is deferred to 16.8.2017.

30	Case No.: 24/6/80-ALC2/2016	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00183/AM17/	RLA File :31/83/040/00002/AM17/	Lic.No/Date:3110066115 12.04.2016	Defer Date:16.08.2017

Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter has been sent to the firm on 30.03.2017 through email and **final reminder sent** to the firm vide e mail on 30.6.2017. Case is deferred to 16.8.2017.

31	Case No.:5/7/80-ALC2/2017	Party Name:BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00115/AM18/	RLA File :17/24/040/00010/AM17/	Lic.No/Date:1710006313 25.04.2016	Defer Date:16.08.2017
Decision : The Committee noted that hard copy of the firm's application has been not been received and decided to send letter to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 16.8.2017.				

32	Case No.:3/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00162/AM17/	RLA File :08/24/040/00032/AM17/	Lic.No/Date:0810137766 26.04.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

33	Case No.:4/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:0810137765 26.04.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

34	Case No.:22/6/80-ALC2/2016	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00181/AM17/	RLA File :05/23/040/00574/AM16/	Lic.No/Date:0510398319 27.04.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's reply dated 29.07.2016 has been sent to the DEIT on 04.08.2016 for examination and comments. It is decide to remind DEIT to expedite their comments. Case is deferred to 16.8.2017.				

35	Case No.:30/3/80-ALC2/2016	Party Name:GOLDEN ROLLS PVT LTD	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00142/AM17/	RLA File :05/23/040/00403/AM16/	Lic.No/Date:0510398340 29.04.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to the DIPP (Chemical) on 13.06.2016 for examination and comments. It is decide to remind DIPP chemical to expedite their comments. Case is deferred to 16.08.2017.				

36	Case No.:44/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00204/AM17/	RLA File :08/24/040/00029/AM17/	Lic.No/Date:0810137804 02.05.2016	Defer Date:16.08.2017

Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.

37	Case No.:50/6/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00210/AM17/	RLA File :08/24/040/00428/AM16/	Lic.No/Date:0810137829 03.05.2016	Defer Date:16.08.2017

Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.

38	Case No.:45/6/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00205/AM17/	RLA File :08/24/040/00054/AM17/	Lic.No/Date:0810137876 09.05.2016	Defer Date:16.08.2017

Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 06.10.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.

39	Case No.:46/6/80-ALC2/2016	Party Name:MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00206/AM17/	RLA File :04/24/040/00030/AM17/	Lic.No/Date:0410161899 10.05.2016	Defer Date:16.08.2017

Decision : The Committee noted that the firm's application has been sent to the MSME on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.

40	Case No.:3/9/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00256/AM17/	RLA File :53/24/040/00005/AM17/	Lic.No/Date:5310018916 25.05.2016	Defer Date:16.08.2017

Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.

41	Case No.:17/21/80- ALC2/2016	Party Name:TRF LIMITED,	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00477/AM17/	RLA File :02/24/040/00041/AM17/	Lic.No/Date:0210206731 03.06.2016	Defer Date:16.08.2017

Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter has been sent to the firm on 30.03.2017 through email and **final reminder** sent to the firm vide e mail on 30.6.2017. Case is deferred to 16.8.2017.

42	Case No.:22/12/80-ALC2/2016	Party Name:KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00338/AM17/	RLA File :05/23/040/00122/AM17/	Lic.No/Date:0510398816 15.06.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 16.12.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

43	Case No.:21/12/80-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00337/AM17/	RLA File :05/23/040/00144/AM17/	Lic.No/Date:0510398849 20.06.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's reply dated 19.11.2016 has been sent to the MSME on 15.12.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

44	Case No.:7/12/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00323/AM17/	RLA File :08/24/040/00117/AM17/	Lic.No/Date:0810138209 24.06.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 05.09.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

45	Case No.:6/12/80-ALC2/2016	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00322/AM17/	RLA File :05/23/040/00179/AM17/	Lic.No/Date:0510399035 08.07.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's reply dated 10.10.2016 has been sent to the DEIT on 18.10.2016 for examination and comments. It is decide to remind DEIT to expedite their comments. Case is deferred to 16.8.2017.				

46	Case No.:9/12/80-ALC2/2016	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00325/AM17/	RLA File :05/23/040/00215/AM17/	Lic.No/Date:0510399243 27.07.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter has been sent to the firm on 30.03.2017 through email and final reminder sent to the firm to furnish reply vide e mail on 30.6.2017. Case is deferred to 16.8.2017.				

47	Case No.:25/12/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00341/AM17/	RLA File :53/24/040/00009/AM17/	Lic.No/Date:5310019149 27.07.2016	Defer Date:16.08.2017

Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 05.09.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.

48	Case No.:5/12/80-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00321/AM17/	RLA File :03/94/040/00310/AM17/	Lic.No/Date:0310806743 01.08.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's additional information dated 11.11.2016 has been sent to the DEIT on 28.11.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

49	Case No.:10/12/80-ALC2/2016	Party Name:GALLIUM INDUSTRIES LTD.	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00326/AM17/	RLA File :05/23/040/00222/AM17/	Lic.No/Date:0510399353 03.08.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter has been sent to the firm on 30.03.2017 through email and sent final reminder sent to the firm vide e mail on 30.6.2017 to furnish reply within 15 days. Case is deferred to 16.8.2017.				

50	Case No.:15/12/80-ALC2/2016	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00331/AM17/	RLA File :31/83/040/00064/AM17/	Lic.No/Date:3110066291 10.08.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 05.09.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

51	Case No.:1/12/80-ALC2/2016	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00317/AM17/	RLA File :04/24/040/00090/AM17/	Lic.No/Date:0410162216 23.08.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 07.10.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

52	Case No.:9/21/80-ALC2/2016	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00469/AM17/	RLA File :34/24/040/00166/AM17/	Lic.No/Date:3410042535 20.09.2016	Defer Date:16.08.2017
Decision : The Committee noted that MSME vide O.M. No. TL-12024/28/2016-GC and F-DCMSME-19 dated 17.04.2017 has raised deficiency in the firm's application and letter sent to the firm vide email on 27.6.2017 to furnish their information. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest				

for EODC. Case is deferred to 16.8.2017.				
53	Case No.:7/21/80-ALC2/2016	Party Name:EMPIRE INDUSTRIES	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00467/AM17/	RLA File :34/24/040/00167/AM17/	Lic.No/Date:3410042546 21.09.2016	Defer Date:16.08.2017
	Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 07.10.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.			

54	Case No.:26/25/80-ALC2/2016	Party Name:NUCON AEROSPACE PVT LTD	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00586/AM17/	RLA File :09/24/040/00281/AM17/	Lic.No/Date:0910064161 21.09.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 09.03.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

55	Case No.:26/21/80-ALC2/2016	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00486/AM17/	RLA File :03/94/040/00558/AM17/	Lic.No/Date:0310808077 26.09.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter dated 30.03.2017 has been sent to the firm on 02.05.2017 through email. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.8.2017.				

56	Case No.:4/7/80-ALC2/2017	Party Name:KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.,	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Approved
	HQ File :01/80/050/00114/AM18/	RLA File :03/94/040/00636/AM17/	Lic.No/Date:0310808413 17.10.2016	
Decision : The Committee decided to ratify the norms based upon the recommendation of DHI U.O.No. TSWB 3/61/2017 dated 20.7.2017 (copy of the letter attached). RA may take further necessary action accordingly.				

57	Case No.:8/21/80-ALC2/2016	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00468/AM17/	RLA File :34/24/040/00193/AM17/	Lic.No/Date:3410042599 19.10.2016	Defer Date:16.08.2017
Decision : The Committee noted that MSME vide O.M. No. TL-12024/28/2016-GC and F-DCMSME-19 dated 17.04.2017 has raised deficiency in the firm's application and letter sent to the firm vide email on 27.6.2017 to furnish their information. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.8.2017.				

58	Case No.:2/21/80-ALC2/2016	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00462/AM17/	RLA File :05/23/040/00331/AM17/	Lic.No/Date:0510400174 20.10.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 10.01.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

59	Case No.:25/21/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00485/AM17/	RLA File :03/95/040/00528/AM17/	Lic.No/Date:0310808650 21.10.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's request dated 22.05.2017 received through e-mail grant two months time for submission the reply. Committee already allowed time to furnish their reply by 31.7.2017. Case is deferred to 16.8.2017.				

60	Case No.:10/21/80-ALC2/2016	Party Name:EMPIRE INDUSTRIES	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00470/AM17/	RLA File :34/24/040/00199/AM17/	Lic.No/Date:3410042629 27.10.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 10.01.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

61	Case No.:30/21/80-ALC2/2016	Party Name:HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00490/AM17/	RLA File :03/94/040/00624/AM17/	Lic.No/Date:0310808805 27.10.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 11.04.2017 has been sent to the firm on 02.05.2017 through email and final reminder sent to the firm vide e mail on 3.7.2017 to furnish their reply. Case is deferred to 16.8.2017.				

62	Case No.:6/21/80-ALC2/2016	Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00466/AM17/	RLA File :04/24/040/00135/AM17/	Lic.No/Date:0410162505 18.11.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter dated 31.01.2017 has been sent to the firm on 31.01.2017 through email and final reminder sent to the firm vide e mail on 30.6.2017 to furnish their reply. Case is deferred to 16.8.2017.				

63	Case No.:20/21/80-ALC2/2016	Party Name:SPECTRUM AUTOMATION & CONTROLS	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Approved
----	-----------------------------	---	---	---------------------

HQ File :01/80/050/00480/AM17/	RLA File :05/24/040/00392/AM17/	Lic.No/Date:0510400445 22.11.2016
-----------------------------------	------------------------------------	--------------------------------------

Decision : The Committee decided to ratify the norms based upon the recommendation of DIPP vide U.O. No. 07/52/2017-TSW/63 dated 4.7.2017 as under:

1. Import items at Sl. No. 51 & 52 may be deleted as not imported by the firm.
2. Rest of the import items may be allowed as per General Note-4 for Engineering products.

RA may take further necessary action accordingly

Case No.: 14/21/80-ALC2/2016	Party Name:DRIPLEX WATER ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Approved
HQ File :01/80/050/00474/AM17/	RLA File :05/23/040/00396/AM17/	Lic.No/Date:0510400591 02.12.2016	

Decision : The Committee decided to ratify the norms based upon the recommendation of DIPP vide U.O. No. 07/52/2017-TSW/64 dated 4.7.2017 as under:

1. Words "containing 22400 Litres of Strongly Acidic Cation Exchange, 10800 Litres of Strongly Basic Anion Exchange & 5200 Litres of Weak Base Exchange" may be suffixed with the description of export item.
2. Quantity of import item at Sl. No. 1 may be allowed as 19100 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares.
3. Quantity of import item at Sl. No.2 may be allowed as 7500 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares.
4. Quantity of import item at Sl. No. 3 may be allowed as 5200 Litres on net to net basis.
5. Quantity of import item at Sl. No. 4 may be allowed as 3300 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares.
6. Quantity of import item at Sl. No. 5 may be allowed as 3300 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares
7. Quantities of import items at Sl. No. 6 to 12 may be allowed may be allowed as 6 Nos., 8 Nos., 14 Nos., 4 Nos., 4 Nos., 4 Nos. & 4 Nos. respectively on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares.
8. Quantities of import items at Sl. No. 13 to 15 & 21 may be allowed on net to net basis with accountability clause
9. Import items at Sl. No. 16 to 20 & 22 to 29 may be allowed may be allowed as per policy for import of spares.

RA may take further necessary action accordingly

Case No.: 16/21/80-ALC2/2016	Party Name:DRIPLEX WATER ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Approved
HQ File :01/80/050/00476/AM17/	RLA File :05/23/040/00395/AM17/	Lic.No/Date:0510400590 02.12.2016	

Decision : The Committee decided to ratify the norms based upon the recommendation of DIPP vide U.O. No. 07/52/2017-TSW/65 dated 4.7.2017 as under:-

1. Words "containing 45900 Litres of Strongly Acidic Cation Exchange & 30600 Litres of Strongly Acidic Anion Exchange" may be suffixed with the description of export item.
2. Quantity of import item at Sl. No. 1 may be allowed as 45900 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares.
3. Quantity of import item at Sl. No. 2 may be allowed as 30600 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares.
4. Quantities of import items at Sl. No. 3 to 6 may be allowed may be allowed as 18 Nos., 15 Nos., 12 Nos. & 48 Nos. respectively on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares.
5. Quantities of import items at Sl. No. 7, 10, 13, 14 & 17 may be allowed on net to net basis with accountability clause.
6. Quantities of import items at Sl. No. 8, 9, 15 & 16 may be allowed may be allowed as 12 Nos., 26 Nos., 16 Nos. & 18 Nos. respectively on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares.
7. Import items at Sl. No. 11 & 12 may be allowed may be allowed as per policy for import of spares.

RA may take further necessary action accordingly

66	Case No.:21/21/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00481/AM17/	RLA File :53/24/040/00023/AM17/	Lic.No/Date:5310019256 02.12.2016	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 10.01.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

67	Case No.:39/21/80-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00499/AM17/	RLA File :03/94/040/00760/AM17/	Lic.No/Date:0310809831 14.12.2016	Defer Date:16.08.2017
Decision : The Committee noted that information called for from the firm by DEIT their letter No. 17(6)/2017-IPHW dated 21.02.2017 and this office e mail dated 30.3.2017 and DEIT 's further reminder dated 21.4.2017. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.8.2017.				

68	Case No.:4/4/80-ALC2/2017	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00059/AM18/	RLA File :08/24/040/00105/AM17/	Lic.No/Date:0810139680 08.02.2017	Defer Date:16.08.2017

Decision : The Committee noted this office vide e mail dated 3.7.2017 has requested RA Ahmedabad to furnish hard copy of the application. Case is deferred to 16.8.2017.

69	Case No.: 5/4/80-ALC2/2017	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00060/AM18/	RLA File :08/24/040/00194/AM17/	Lic.No/Date:0810139682 08.02.2017	Defer Date:16.08.2017
Decision : The Committee noted this office vide e mail dated 3.7.2017 has requested RA Ahmadabad to furnish hard copy of the application. Case is deferred to 16.8.2017.				

70	Case No.: 1/24/80-ALC2/2016	Party Name:SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00560/AM17/	RLA File :33/24/040/00009/AM17/	Lic.No/Date:3310030369 09.02.2017	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 12.04.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

71	Case No.: 2/1/80-ALC2/2017	Party Name:THE INDURE PVT. LTD	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00652/AM17/	RLA File :05/24/040/00560/AM17/	Lic.No/Date:0510401634 14.02.2017	Defer Date:16.08.2017
Decision : The Committee noted as per the deficiency raised by DHI vide UO No. TSW(B)-3/43/2017 , letter sent to the firm vide e mail on 4.7.2017. Case is deferred to 16.8.2017.				

72	Case No.: 25/7/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00135/AM18/	RLA File :09/24/040/00566/AM17/	Lic.No/Date:0910064686 15.02.2017	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to the DIPP on 03.7.2017 for examination and comments. Case is deferred to 16.8.2017.				

73	Case No.: 3/1/80-ALC2/2017	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00653/AM17/	RLA File :05/24/040/00140/AM14/	Lic.No/Date:0510401720 20.02.2017	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 05.04.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 16.8.2017.				

74	Case No.: 1/1/80-ALC2/2017	Party Name:TUBEX INDIA	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510401746	Defer

:01/80/050/00651/AM17/	:05/24/040/00593/AM17/	22.02.2017	Date:16.08.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter has been sent to the firm on 02.05.2017 through email and final reminder sent to the firm vide e mail on 30.6.2017. Case is deferred to 16.8.2017.			

75	Case No.: 1/4/80-ALC2/2017	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00056/AM18/	RLA File :06/24/040/00048/AM17/	Lic.No/Date:0610038587 28.03.2017	Defer Date:16.08.2017
Decision : The Committee noted that hard copy of the firm's application received sent to MSME on 5.6.2017 for their examination and comments . Case is deferred to 16.8.2017.				

76	Case No.: 14/7/80-ALC2/2017	Party Name:ORBITAL SYSTEMS (BOMBAY)PVT.LTD.,	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Closed
	HQ File :01/80/050/00124/AM18/	RLA File :03/95/040/01030/AM17/	Lic.No/Date:0310812189 29.03.2017	
Decision : The committee noted that RA Mumbai vide their letter no 03/95/040/1030/AM17/376 dated 29.3.2017 informed that the said authorisation is issued on net to net basis in terms of General note 4 of Engineering product. Committee decided to close the case.				

77	Case No.: 15/7/80-ALC2/2017	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Closed
	HQ File :01/80/050/00125/AM18/	RLA File :03/95/040/01024/AM17/	Lic.No/Date:0310812190 29.03.2017	
Decision : The committee noted that RA Mumbai vide their letter no 03/95/040/1024/AM17/376 dated 29.3.2017 informed that the said authorisation is issued on net to net basis in terms of General note 4 of Engineering product. Committee decided to close the case.				

78	Case No.: 16/7/80-ALC2/2017	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: closed
	HQ File :01/80/050/00126/AM18/	RLA File :03/95/040/01028/AM17/	Lic.No/Date:0310812261 30.03.2017	
Decision : The committee noted that RA Mumbai vide their letter no 03/95/040/1028/AM17/376 dated 30.3.2017 informed that the said authorisation is issued on repeat basis in terms of para 4.7 read with para 4.7.1 & 4.7.2 of HBP (Vol.IV). Committee decided to close the case.				

79	Case No.: 17/7/80-ALC2/2017	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Closed
	HQ File :01/80/050/00127/AM18/	RLA File :03/95/040/01029/AM17/	Lic.No/Date:0310812253 30.03.2017	

Decision : The committee noted that RA Mumbai vide their letter no 03/95/040/1029/AM17/376 dated 30.3.2017 informed that the said authorisation is issued on net to net basis in terms of General note 4 of Engineering product. Committee decided to close the case.

80	Case No.: 5/1/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00655/AM17/	RLA File :09/24/040/00666/AM17/	Lic.No/Date:0910064852 31.03.2017	Defer Date:16.08.2017
Decision : The Committee noted this office vide e mail dated 3.7.2017 has requested RA Ahmadabad and firm to furnish hard copy of the application. Case is deferred to 16.8.2017.				

81	Case No.: 3/4/80-ALC2/2017	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00058/AM18/	RLA File :04/24/040/00230/AM17/	Lic.No/Date:0410162958 07.04.2017	Defer Date:16.08.2017
Decision : The Committee noted this office vide e mail dated 04.7.2017 has requested RA Chennai and firm to furnish hard copy of the application. Case is deferred to 16.8.2017.				

82	Case No.: 22/7/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00132/AM18/	RLA File :03/94/040/00005/AM18/	Lic.No/Date:0310812464 12.04.2017	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 03.7.2017 for examination and comments. Case is deferred to 16.8.2017.				

83	Case No.: 9/7/80-ALC2/2017	Party Name:THERMAX LTD.,	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00119/AM18/	RLA File :31/83/040/00188/AM17/	Lic.No/Date:3110066695 13.04.2017	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 03.7.2017 for examination and comments. Case is deferred to 16.8.2017.				

83	Case No.: 23/7/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00133/AM18/	RLA File :03/94/040/00004/AM18/	Lic.No/Date:0310812488 13.04.2017	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 03.7.2017 for examination and comments. Case is deferred to 16.8.2017.				

84	Case No.: 20/7/80-ALC2/2017	Party Name:UNDERCARRIAGE AND TRACTOR PARTS	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
----	------------------------------------	--	---	-----------------------------------

90	Case No.:19/7/80-ALC2/2017	Party Name:STYL RITE OPTICAL INDUSTRIES	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00129/AM18/	RLA File :03/95/040/00990/AM17/	Lic.No/Date:0310812879 27.04.2017	Defer Date:15.08.2017
Decision : The Committee noted that the firm's application has been sent to DEIT 03.7.2017 for examination and comments.. Case is deferred to 16.8.2017.				

91	Case No.:11/7/80-ALC2/2017	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Closed
	HQ File :01/80/050/00121/AM18/	RLA File :03/95/040/00072/AM18/	Lic.No/Date:0310812947 28.04.2017	
Decision : The committee noted that RA Mumbai vide their letter no 03/95/040//AM18/376 dated 28.4.2017 informed that the said authorisation is issued on net to net basis in terms of General note 4 of Engineering product. Committee decided to close the case.				

92	Case No.:21/7/80-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00131/AM18/	RLA File :03/95/040/01036/AM17/	Lic.No/Date:0310812962 01.05.2017	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 4.7.2017 for examination and comments.. Case is deferred to 16.8.2017.				

93	Case No.:28/7/80-ALC2/2017	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00138/AM18/	RLA File :07/24/040/00028/AM18/	Lic.No/Date:0710111513 01.05.2017	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to DIPP on 03.7.2017 for examination and comments.. Case is deferred to 16.8.2017.				

94	Case No.:27/7/80-ALC2/2017	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00137/AM18/	RLA File :07/24/040/00026/AM18/	Lic.No/Date:0710111520 02.05.2017	Defer Date:16.08.2017
Decision : The Committee noted that the firm's application has been sent to DIPP on 03.7.2017 for examination and comments. Case is deferred to 16.8.2017.				

95	Case No.:2/4/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00057/AM18/	RLA File :09/24/040/00049/AM18/	Lic.No/Date:0910065010 04.05.2017	Defer Date:16.08.2017
Decision : The Committee noted that hard copy of the application called for from RA vide e mail				

3.7.2017. Case is deferred to 16.8.2017.

96	Case No.:6/4/80-ALC2/2017	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00061/AM18/	RLA File :08/24/040/00009/AM18/	Lic.No/Date:0810140254 08.05.2017	Defer Date:16.08.2017
Decision : The Committee noted that hard copy of the application called for from RA vide e mail 4.7.2017. Case is deferred to 16.8.2017.				

97	Case No.:10/7/80-ALC2/2017	Party Name:EL SEWEDY ELECTROMETER INDIA PVT.LTD.	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00120/AM18/	RLA File :05/23/040/00044/AM18/	Lic.No/Date:0510402497 09.05.2017	Defer Date: 16.8.2017.
Decision : The Committee noted that the firm's application has been sent to DEIT on 03.7.2017 for examination and comments. Case is deferred to 16.8.2017.				

98	Case No.:12/7/80-ALC2/2017	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Closed
	HQ File :01/80/050/00122/AM18/	RLA File :03/95/040/00094/AM18/	Lic.No/Date:0310813144 09.05.2017	
Decision : The committee noted that RA Mumbai vide their letter no 03/95/040/94/AM18/376 dated 09.5.2017 informed that the said authorisation is issued on net to net basis in terms of General note 4 of Engineering product. Committee decided to close the case.				

99	Case No.:26/7/80-ALC2/2017	Party Name:CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00136/AM18/	RLA File :31/83/040/00181/AM17/	Lic.No/Date:3110066727 09.05.2017	Defer Date: 16.8.2017.
Decision : The Committee noted that the firm's application has been sent to DIPP on 03.7.2017 for examination and comments. However DIPP has stated that the matter is concern to DHI. It is decided to send the case to DHI for their comments. Case is deferred to 16.8.2017.				

100	Case No.:30/7/80-ALC2/2017	Party Name:KARBON STEELMART PRIVATE LIMITED	Meet No/Date:7/80- ALC2/2017 04.07.2017	Status: Closed
	HQ File :01/80/050/00140/AM18/	RLA File :03/94/040/00125/AM18/	Lic.No/Date:0310813230 12.05.2017	
Decision : The committee noted that RA Mumbai vide their letter no 03/94/40/00125/AM18/8 dated 12.5.2017 informed that the said authorisation is issued on repeat basis in terms of para 4.7.1 & 4.7.2 of HBP (Vol.I). Committee decided to close the case.				

101	Case No.: 31/7/80-ALC2/2017	Party Name:KARBON STEELMART PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Closed
	HQ File :01/80/050/00141/AM18/	RLA File :03/94/040/00121/AM18/	Lic.No/Date:0310813228 12.05.2017	
	Decision : The committee noted that RA Mumbai vide their letter no 03/94/40/00121/AM18/8 dated 12.5.2017 informed that the said authorisation is issued on repeat basis in terms of para 4.7.1 & 4.7.2 of HBP (Vol.I) Committee decided to close the case.			

102	Case No.: 33/7/80-ALC2/2017	Party Name:B D INDUSTRIES (PUNE) PVT LTD	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00143/AM18/	RLA File :03/94/040/00114/AM18/	Lic.No/Date:0310813225 12.05.2017	Defer Date: 16.8.2017.
	Decision : The Committee noted that hard copy of the firm's application has been not been received and decided to send letter to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 16.8.2017.			

103	Case No.: 32/7/80-ALC2/2017	Party Name:KARBON STEELMART PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Closed
	HQ File :01/80/050/00142/AM18/	RLA File :03/94/040/00119/AM18/	Lic.No/Date:0310813263 15.05.2017	
	Decision : The committee noted that RA Mumbai vide their letter no 03/94/40/119/AM18/8 dated 15.5.2017 informed that the said authorisation is issued on repeat basis in terms of para 4.7 and 4.12 (vi) of HBP (Vol.I) Committee decided to close the case.			

104	Case No.: 34/7/80-ALC2/2017	Party Name:NIPRO INDIA CORPORATION PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2017 04.07.2017	Status: Deferred
	HQ File :01/80/050/00144/AM18/	RLA File :31/83/040/00023/AM18/	Lic.No/Date:3110066734 15.05.2017	Defer Date: 16.8.2017.
	Decision : The Committee noted that the firm's application has been sent to DIPP on 03.7.2017 for examination and comments. Case is deferred to 16.8.2017.			

MANUAL CASES

S.No.151

Case No. A/R-110	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00541/AM15/DES.I	Lic. No. & date
Meeting No.07/18		RA.F.No.05/24/040/00407/AM15	0510377258 dt.27.01.2014
Dated: 04.07.2017		Request for fixation of norms	
Decision: Firm's request has been sent to MSME (Chemical) on 05.07.2016 followed by reminder on 29.03.2017 for examination and comments. Case is deferred to 16.8.2017.			

S.No.152

Case No. A/R-138	M/s. UNI VTL Precision Pvt. Ltd., Dharwad	HQF.No.01/80/050/00417/AM15/DES.I	Lic. No. & date
Meeting No.07/18		RA.F.No.03/95/040/00338/AM15	0310787040 dt.18.07.2014
Dated: 04.07.2017		Request for fixation of norms	
Decision: Shri Dilip Naik, Manager (SCM) from the firm appeared before the Committee for 'Personal Hearing'. He was not able to provide details sought by the Norms Committee. He has been advised to provide further details as suggested during Personal Hearing to enable Norms Committee to take a decision. It is decided to remind the firm to furnish information at the earliest. Case is deferred to 16.8.2017			

S.No.153

Case No. A/R-139	M/s. Auto India Comp Pvt. Ltd., Nashik	HQF.No.01/80/162/00007/AM16/DES.I	Lic. No. & date
Meeting No.07/18		RA.F.No.31/24/040/00142/AM13	3110056333 dt.27.11.2012
Dated: 04.07.2017		Request for fixation of norms	
Decision: DHI's DL sent to the firm on 30.03.2017 through email. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.8.2017.			

S.No.154

Case No. A/R-178	M/s. Donaldson India Filter Systems Pvt. Ltd. Gurgaon	HQF.No.01/80/050/00145/AM16/DES.I	Lic. No. & date
Meeting No.07/18		RA.F.No.05/23/040/00074/AM16	0510394576 dt.16.06.2015
Dated: 04.07.2017		Request for fixation of norms	
Decision: Firm's request dated 15.03.2016 has been sent to DEIT on 15.07.2016 for examination and comments. It is decided to send reminder to DEIT to expedite their comments. Case is deferred to 16.8.2017.			

S.No.155

S.No.155			
Case No. A/R-77	M/s. Glovis India Pvt. Ltd., Sriperumbudur, TN	HQF.No.01/80/050/00315/AM16/DES.I	Lic. No. & date 0410161029 dt.21.09.2015
Meeting No.07/18		RA.F.No.04/24/040/00124/AM16	
Dated: 04.07.2017		Request for fixation of norms	
Decision: DHI's DL sent to the firm on 02.05.2017 through e-mail. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 16.8.2017.			

S.No.156

S.No.156			
Case No. A/R – 163	M/s Birla Furukawa Fibre Optics Pvt. Ltd., Goa	F.No.01/80/050/00350/AM16/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.17/24/040/00019/AM16	1710006132
Dated: 04.07.2017		Request for reconsideration of ratification of norms for export of “Telecommunication Grade Single Mode Optical Fibre.	dt. 22.06.2015
Decision: The committee noted that firm has not replied on DEIT's deficiency letter no . 17/52/2015-IPHW dated 2.6.2017 and reminder sent by DIET on 7.7.2017 with request to depute a technical representative at the earliest within 15 days , otherwise the case will be treated as closed. Case is deferred to 16.8.2017.			

S.No.157

S.No.157			
Case No. A/R – 164	M/s Birla Furukawa Fibre Optics Pvt. Ltd., Goa	F.No.01/80/050/00347/AM16/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.17/24/040/00033/AM16	1710006162
Dated:04.07.2017		Request for reconsideration of ratification of norms for export of “Telecommunication Grade Single Mode Optical Fibre.	dt. 11.08.2015
Decision: The committee noted that firm has not replied on DEIT's deficiency letter no 17/52/2015-IPHW dated 2.6.2017 and DIET has sent final reminder to the firm on 7.7.2017 with request to depute a technical representative at the earliest within 15 days , otherwise the case will be treated as closed. Case is deferred to 16.8.2017.			

S.No.158

S.No.158			
Case No. A/R – 165	M/s Birla Furukawa Fibre Optics Pvt. Ltd., Goa	F.No.01/80/050/00361/AM16/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.17/24/040/00043/AM16	1710006165
Dated: 04.07.2017		Request for reconsideration of ratification of norms for export of “Telecommunication Grade Single Mode Optical Fibre.	dt. 27.08.2015
Decision: The committee noted that firm has not replied on DEIT's deficiency letter no 17/53/2015-IPHW dated 2.6.2017. The DIET has sent final reminder to the firm on 7.7.2017 with request to furnish information within 15 days , otherwise the case will be treated as closed. Case is deferred to 16.8.2017. Firm's request has been sent to DEIT on 17.02.2017 for their comments. Case is deferred to 16.8.2017.			

S.No.159

S.No.159

Case No. A/R – 166	M/s Shaktiman	F.No.01/80/050/00003/AM17/DES.I	Lic. No. and date
Meeting No.07/18	Rub Rolls P.	RLA No.33/24/040/00007/AM16	3310030255
Dated: 04.07.2017	Ltd., Kaithal.	Request for re-consideration on ratification of norms.	dt. 07.10.2015
Decision: Firm's request has been sent to MSME (Chemical) on 17.02.2017 for their comments. It is decided to remind MSME to expedite their comments. Case is deferred to 16.8.2017			

24

के० पी० सिंह / K. P. SINGH
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, भारत
भारत सरकार, भारत
Udyog Bhawan, New Delhi

S.No.160

S.No.160			
Case No. A/R-168	M/s Boom Systems Private Limited, Faridabad.	F.No.01/80/050/00097/AM12/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.05/23/040/00156/AM12	0510297632
Dated: 04.07.2017		Request for re-consider for ratification of norms for the product.	dt. 26.07.2011
Decision: Shri Arun Raut, Director from the firm appeared before the Committee for 'Personal Hearing'. He explained about details of export and import items before the Committee. He was advised by the Committee to submit post hearing submissions for further examination. The information furnished by the firm vide their letter dated 19.6.2017 sent to DHI on 3.7.2017 for their comments. Case is deferred to 16.8.2017			

S.No.161

S.No.161			
Case No.A/R – 04	M/s Dee Development Engineers Ltd., Haryana	F.No.01/80/050/000066/AM17/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.05/23/040/00459/AM16	0510397502
Dated: 04.07.2017		Request for ratification of norms.	dt. 04.02.2016
Decision: Firm's request has been sent to the DHI on 05.04.2017 for their comments. Case is deferred to 16.8.2017			

S.No.162

S.No.162			
Case No.A/R – 06	M/s Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No.01/80/050/00435/AM16/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.03/94/040/00441/AM16	0310798673 dt.
Dated: 04.07.2017		Request for correction in ratification of norms.	04.09.2015
Decision: Firm's request has been sent to the DHI on 05.04.2017 for their comments. Case is deferred to 16.8.2017.			

S.No.163

S.No.163			
Case No.A/R – 07	M/s Sharma Pharmaceutical Pvt. Ltd., Gujarat.	F.No.01/80/050/00308/AM14/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.34/24/040/00131/AM14	3410037864
Dated: 04.07.2017		Request for ratification of norms.	Date 11.09.2013
Decision: Firm's reply dated 20.05.2017 received through e-mail has been sent to DIPP on 22.05.2017 for their comments . DIPP has stated that information furnished by the firm has not contained as per Sl. No 3 ,4,5,11 export product wise. It is decided to remind the firm to furnish the complete information accordingly. Case is deferred to 16.8.2017.			

S.No.164

S.No.164			
Case No.A/R – 08	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00241/AM16/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.03/95/040/00156/AM16	0310797014
Dated: 04.07.2017		Request amendment of ratification of norms.	Date 02.07.2015
Decision: Firm's request has been sent to the DRDO on 05.04.2017 for their comments. Case is deferred to 16.8.2017			

S.No.165

S.No.165

Case No.A/R – 28	M/s Terumo Penpol Private Limited, Thiruvananthapuram	F.No.01/80/050/00549/AM15/DES.I	Lic. No. and date 5310018469 dt.06.01.2015
Meeting No.07/18		RLA No.53/24/040/00014/AM15	
Dated: 04.07.2017		Request for ratification of norms.	
Decision: Firm's request dated 04.05.2017 has been sent to MSME (Chemical) on 19.05.2017 for their comments. Case is deferred to 16.8.2017			

S.No.166

25

के० पी० सिंह / K. P. SINGH
उप निदेशक, विदेश व्यापार
Deputy Director, General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.A/R – 29	M/s Terumo Penpol Private Limited, Thiruvananthapuram	F.No.01/80/050/00548/AM15/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.53/24/040/00013/AM15	5310018470
Dated: 04.07.2017		Request for ratification of norms.	dt.14.01.2015
Decision: Firm's request dated 04.05.2017 has been sent to MSME (Chemical) on 19.05.2017 for their comments. Case is deferred to 16.8.2017			

S.No.167

S.No.167			
Case No.A/R – 30	M/s Terumo Penpol Private Limited, Thiruvananthapuram	F.No.01/80/050/00034/AM16/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.53/24/040/00021/AM15	5310018490
Dated: 04.07.2017		Request for ratification of norms.	dt.10.04.2015
Decision: Firm's request dated 07.02.2017 has been sent to MSME (Chemical) on 19.05.2017 for their comments . Case is deferred to 16.8.2017			

Sl.No.168

Sl.No.168			
Case No.A/R –31	M/s Alstom Transport India Limited, Bangalore.	F.No.01/80/050/00368/M15/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.07/24/040/00092/AM15	0710105249
Dated:04.07.2017		Request for ratification of norms.	dt. 20.06.2014
Decision: Firm's request dated 11.04.2017 has been sent to DHI on 19.05.2017 for their comments . Case is deferred to 16.8.2017			

Sl.No.169

Sl.No.169			
Case No.A/R –32	M/s Peters Surgical India Pvt. Ltd. (Formerly Stericat Gutstrings Pvt. Ltd.,New Delhi)	F.No.01/80/050/00597/M15/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.05/24/040/00414/AM15	0510392401
Dated:04.07.2017		Request for re-fixation of norms.	dt. 12.12.2014
Decision: Firm's request dated 11.04.2017 has been sent to DHI on 19.05.2017 for their comments . Case is deferred to 16.8.2017			

Sl.No.170

Sl.No.170			
Case No.A/R –33	M/s Spray Engineering Devices Ltd., Punjab.	F.No.01/80/050/00816/M11/DES.I/Pt.Fil e	Lic. No. and date
Meeting No.07/18		RLA No.22/24/040/00091/AM11	2210010996
Dated: 04.07.2017		Request for re-consideration / review of norms fixation.	dt.01.02.2013
Decision: The Committee decided to ratify the norms based upon the recommendation of DIPP U.O No. 7/52/2017-TSW/33-A/R dated 4.7.2017 as under :-			
1. Word “ Relevant” may be pre-fixed with the description of import items at Sl. No. 1 to 7. 2. Quantities of import items at Sl. No. 1 to 6 may be allowed as 5579 Kgs., 22824 Kgs., 52314 Kgs., 66582 Kgs., 14259 Kgs. & 2165 Kgs. respectively as 1.05 Kgs./Kg. content in export items. 3. Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 5000 Kgs. on net to net basis.			
RA may take further necessary action accordingly.			

Sl.No.171

Sl.No.171			
Case No.A/R –34	M/s CICB – Chemicon	F.No.01/80/050/00016/M14/DES.I	Lic. No. and date
Meeting No.07/18	Private	RLA No.07/24/040/00452/AM13	0710093506
Dated: 04.07.2017	Limited, Bangalore	Request for ratification of norms.	dt. 01.02.2013
Decision: The committee noted that the reply furnished by the firm vide their letter dated 14.4.2017 may be examined in file . Case is deferred to 16.8.2017..			

Sl.No. 172

26

के० पी० सिंह/K. P. SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.A/R –35	M/s Driplex Water Engineering Ltd., New Delhi	F.No.01/80/050/00018/M13/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.05/23/040/00450/AM12	0510317886
Dated: 04.07.2017		Request for revision of norms.	dt. 15.02.2012
Decision: Firm's request dated 10.04.2017 has been sent to DHI on 19.05.2017 for their comments .Case is deferred to 16.8.2017.			

Sl.No.173

Case No.A/R –36	M/s Doowon Automotive Systems India Pvt. Ltd., Tamil Nadu	F.No.01/80/050/00398/M17/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.04/24/040/00126/AM17	0410162418
Dated: 04.07.2017		Request for re-fixation of norms.	dt. 25.10.2016
Decision: Firm's request dated 05.04.2017 has been sent to DHI on 19.05.2017 for their comments .Case is deferred to 16.8.2017.			

Sl.No.174

Case No.A/R –38	M/s Doowon Automotive Systems India Pvt. Ltd., Tamil Nadu	F.No.01/80/050/00201/M17/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.04/24/040/00005/AM17	0410161896
Dated: 04.07.2017		Request for re-fixation of norms.	dt. 10.05.2016
Decision: Firm's request dated 05.04.2017 has been sent to DHI on 19.05.2017 for their comments. Case is deferred to 16.8.2017.			

Sl.No.175

Case No. A/R – 40	M/s Azad Engineering Pvt. Ltd., Hyderabad	F.No.01/80/050/00289/AM16/DES.I	Lic. No. and date
Meeting No.07/18		RLA No.09/24/040/00398/AM16	0910062718
Dated: 04.07.2017		Request for ratification of norms.	dt. 13.10.2015
Decision: The Committee decided to ratify the norms based upon the recommendation of DHI U.O No.TSWB FN :3(56)/2016 dated 15.6.2017 (copy of the letter attached).			
RA may take further necessary action accordingly.			

.....

27

के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

TL-12024/28/2016-GC& F-DCMSME.
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,
New Delhi
14, June, 2017

OFFICE MEMORANDUM

Subject: Ratification of norms against Advance Authorization No. 3410041425 dated 04.08.2015 (for annual requirement), issued under Para 4.7 of HBP (Vol. I) obtained by M/s Netafim Irrigation India Pvt. Ltd., Baroda – reg.

Directorate General of Foreign Trade (DGFT) may please refer to ID No. 01/80/50/0038/AM16/DES-I/153, dated 19.05.2017 forwarding Advance Authorization No. 3410041425 dated 04.08.2015, issued to M/s Netafim Irrigation India Pvt. Ltd., Baroda for ratification of norms. The application of Netafim Irrigation India Pvt. Ltd. has been examined for the export of Micro Irrigation Equipments Systems (Emitting pipe systems).

It is submitted that recommendations were forwarded to DGFT for the same Export and for the same import items - HDPE, Master Batch and Emitters product, against Advance Authorization No. 3410041410 dated 29.07.2015 of M/s Netafim Irrigation India Pvt. Ltd. Accordingly, following quantities are recommended.

Item to be Exported	Export quantity	Raw material recommended for Import.	Claimed import quantity	Recommended import quantity
Micro Irrigation Equipments (Emitting pipe systems) Streamline 16100 2.1 L/H 0.30M 2000M Net weight 12.680 gms./Meter	1600000 Meter	HDPE Granules	19094 Kgs	19094 Kgs
		Master Batch	898 Kgs	810 Kgs
		Emitters (Drippers)	5440000 Nos.	5440000 Nos.

This issues with the approval of competent Authority.

(H. S. Bisht)
Director (Chemical)

To

Shri S.K Panigrahi, (Economic Officer)
O/o Directorate General of Foreign Trade,
DES-I Section, Room No. 404
M/o Commerce and Industry, Udyog Bhawan,
New Delhi

14/6/17

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 04/07/2017 - Case No. 2/23/80 (M/s Kineco Kaman Composites India Pvt. Ltd.) (Advance Authorization No. 1710006173 dated 08.09.2015)

Advance Authorisation may be ratified as under:

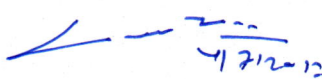
1. Quantities of import items may be restricted as under:

Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity
1	117.39 Sq.Mtrs	36	4.68 Nos.	71	156 Nos.	106	Nil	141	936 Nos.
2	2525.82 Sq.Mtrs	37	4.68 Nos.	72	702 ft.	107	468 Nos.	142	468 Nos.
3	2375.33 Sq.Mtrs	38	8 Nos.	73	78 Nos.	108	468 Nos.	143	468 Nos.
4	142.05 Sq.Mtrs	39	8 Nos.	74	1950 Nos.	109	468 Nos.	144	468 Nos.
5	93.75 Sq.Mtrs.	40	1.50 Nos.	75	702 Nos.	110	Nil	145	78 Nos.
6	30.42 Nos.	41	78 Nos.	76	390 Nos.	111	585 Nos.	146	156 Nos.
7	6 Nos.	42	39 Nos.	77	156 Nos.	112	234 Nos.	147	78 Nos.
8	1.79 Nos.	43	117 Nos.	78	897 Nos.	113	78 Nos.	148	78 Nos.
9	46.80 Sq. ft.	44	39 Nos.	79	507 Nos.	114	312 Nos.	149	156 Nos.
10	195 Nos.	45	39 Nos.	80	3120 Nos.	115	78 Nos.	150	180 Nos.
11	78 Nos.	46	39 Nos.	81	468 Nos.	116	78 Nos.	151	100 Nos.
12	39 Nos.	47	312 Nos.	82	702 Nos.	117	78 Nos.	152	78 Nos.
13	0.64 Nos.	48	780 Nos.	83	546 Nos.	118	85.80 ft.	153	Nil
14	78 No.	49	2340 Nos.	84	1 No.	119	46.80 ft.	154	468 Nos.
15	78 Nos.	50	39 Nos.	85	234 Nos.	120	1404 Nos.	155	468 Nos.
16	1.29 Nos.	51	936 Nos.	86	78 Nos.	121	4 Yards	156	15 Nos.
17	1 No.	52	234 Nos.	87	780 Nos.	122	39 Yards	157	78 Nos.
18	4.89 Nos.	53	780 Nos.	88	546 Nos.	123	195 Inch	158	156 Nos.
19	5.85 Nos.	54	78 Nos.	89	546 Nos.	124	39 Nos.	159	78 Nos.
20	78 Nos.	55	390 Nos.	90	1482 Nos.	125	48 Kgs.	160	78 Nos.
21	8.58 Nos.	56	234 Nos.	91	1638 Nos.	126	468 Nos.	161	156 Nos.
22	15 Nos.	57	39 Nos.	92	78 Nos.	127	78 Nos.	162	9.75 Nos.
23	4.29 Nos.	58	468 Nos.	93	78 Nos.	128	78 Nos.	163	12 Nos.

24	1 No.	59	1092 Nos.	94	936 Nos	129	44 Nos.	164	17.55 Nos
25	0.39 Nos.	60	156 Nos.	95	702 Nos.	130	9.75 Nos.	165	0.40 Nos
26	0.39 Nos.	61	702 Nos.	96	468 Nos.	131	0.39 Kgs.	166	11.03 Nos
27	0.39 Nos.	62	624 Nos.	97	312 Nos.	132	5.38 Ltrs.	167	53.52 Nos
28	2 Nos.	63	78 Nos.	98	624 Nos.	133	7.80 Nos.	168	58.50 Nos
29	13.65 Nos.	64	156 Nos.	99	156 Nos.	134	45 Kgs.	169	234 Nos
30	78 Nos.	65	780 Nos.	100	234 Nos.	135	0.78 Kgs.	170	39 Nos
31	39 Nos.	66	234 Nos.	101	546 Nos.	136	36 Ltrs.		
32	78 Nos.	67	1482 Nos.	102	78 Nos.	137	39 Nos.		
33	39 Nos.	68	780 Nos.	103	468 Nos.	138	80 Kgs..		
34	78 Nos.	69	39 Nos.	104	468 Nos	139	6 Kgs..		
35	39 Nos.	70	78 Nos.	105	546 Nos.	140	0.39 Kgs..		

2. Quantities of import item at Sl. No. 1 to 5 & 9 may be allowed inclusive of 3 % wastage as claimed by the firm.
3. Quantities of import item at Sl. No. 6 to 8, 10 to 71, 73 to 105, 107 to 109, 111 to 117, 120, 124, 126 to 128, 141 to 152, 154 to 161, 163 to 167, 169 & 170 may be allowed on net to net basis
4. Quantities of import item at Sl. No. 72, 118, 119, 121 to 123 may be allowed inclusive of 2 % wastage
5. Import items at Sl. No. 125, 129 to 140, 162 & 168 put together may be allowed upto 2 % of FOB value of exports..
6. Import items at Sl. No. 106, 110 & 153 may be deleted as not required by the firm.

Norms committee may take a view


 (S. K. Jain)
 Development Officer

Norms Committee II

DIPP No. 7/52/2017-TSW/13 dated 04/07/2017

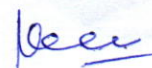
online case at sl.no. - 56
DHI

Department of HI
Udyog Bhavan, New Delhi

Sub: Ratification of AA No- 0310808413, Kuvawala Drill

Ref: DGFT ID 01/80/50/114/AM18/DES-I

Item 1- 19.60 MT , the word 'relevant dia and alloy composition' be inserted
in the description of AA
NC may take a view .


(K.K.Tiwari)
Industrial Adviser

Dy DGFT, DES-I
TSWB 3/61/2017 DATED /7/2017

Recd
20/7/17

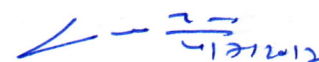
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 04/07/2017 - Case No. 20/21/80 (M/s Spectrum Automation & Controls)
(Advance Authorization No. 0510400445 dated 22.11.2016)**

Advance Authorisation may be ratified as under:

1. Import items at Sl. No. 51 & 52 may be deleted as not imported by the firm.
2. Rest of the import items may be allowed as per General Note-4 for Engineering products.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 7/52/2017-TSW/63 dated 04/07/2017

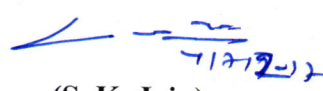
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 04/07/2017 - Case No. 14/21/80 (M/s Driplex Water Engineering Ltd.) (Advance Authorization No. 0510400591 dated 02.12.2016)

Advance Authorisation may be ratified as under:

1. Words "containing 22400 Litres of Strongly Acidic Cation Exchange, 10800 Litres of Strongly Basic Anion Exchange & 5200 Litres of Weak Base Exchange" may be suffixed with the description of export item.
2. Quantity of import item at Sl. No. 1 may be allowed as 19100 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares.
3. Quantity of import item at Sl. No.2 may be allowed as 7500 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares.
4. Quantity of import item at Sl. No. 3 may be allowed as 5200 Litres on net to net basis.
5. Quantity of import item at Sl. No. 4 may be allowed as 3300 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares.
6. Quantity of import item at Sl. No. 5 may be allowed as 3300 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares
7. Quantities of import items at Sl. No. 6 to 12 may be allowed may be allowed as 6 Nos., 8 Nos., 14 Nos., 4 Nos., 4 Nos., 4 Nos. & 4 Nos. respectively on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares.
8. Quantities of import items at Sl. No. 13 to 15 & 21 may be allowed on net to net basis with accountability clause
9. Import items at Sl. No. 16 to 20 & 22 to 29 may be allowed may be allowed as per policy for import of spares.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 7/52/2017-TSW/64 dated 04/07/2017

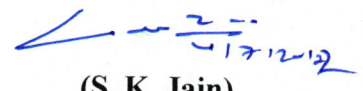
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 04/07/2017 - Case No. 16/21/80 (M/s Driplex Water Engineering Ltd.) (Advance Authorization No. 0510400590 dated 02.12.2016)

Advance Authorisation may be ratified as under:

1. Words "containing 45900 Litres of Strongly Acidic Cation Exchange & 30600 Litres of Strongly Acidic Anion Exchange" may be suffixed with the description of export item.
2. Quantity of import item at Sl. No. 1 may be allowed as 45900 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares.
3. Quantity of import item at Sl. No. 2 may be allowed as 30600 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares.
4. Quantities of import items at Sl. No. 3 to 6 may be allowed may be allowed as 18 Nos., 15 Nos., 12 Nos. & 48 Nos. respectively on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares.
5. Quantities of import items at Sl. No. 7, 10, 13, 14 & 17 may be allowed on net to net basis with accountability clause.
6. Quantities of import items at Sl. No. 8, 9, 15 & 16 may be allowed may be allowed as 12 Nos., 26 Nos., 16 Nos. & 18 Nos. respectively on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares.
7. Import items at Sl. No. 11 & 12 may be allowed may be allowed as per policy for import of spares.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 7/52/2017-TSW/65 dated 04/07/2017

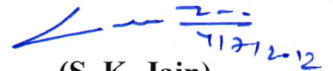
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 04/07/2017 - Case No. A/R-33 (M/s Spray Engineering Devices Limited)
(Advance Authorization No. 2210010996 dated 01.02.2013)**

Advance Authorisation may be ratified as under:

1. Word " Relevant" may be pre-fixed with the description of import items at Sl. No. 1 to 7.
2. Quantities of import items at Sl. No. 1 to 6 may be allowed as 5579 Kgs., 22824 Kgs., 52314 Kgs., 66582 Kgs., 14259 Kgs. & 2165 Kgs. respectively as 1.05 Kgs./Kg. content in export items.
3. Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 5000 Kgs. on net to net basis.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 7/52/2017-TSW/33-A/R dated 04/07/2017

DEPARTMENT OF H.I.

Udyog Bhavan

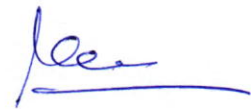
DGFT Ref: 01/80/50/289/AM17/DES-I

Sub: Ratification of AAs910062718 Azad Engineering

Import

Item 1 – 9.8Kg/Kg content in Export product

This has the approval of JS



(K.K.Tiwari)
Industrial Adviser

Dy DGFT , DES-I
TSWB FN :3(56)/2016 dated 15/6/2017

Standar format of deficiency letter

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.
8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).
9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
 - (i) EPCG licence number and date.
 - (ii) CIF value of the licence.
 - (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
 - (iv) Custom duty saved amount.
 - (v) Products to be manufactured.
 - (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

√3. Any other information: